GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA UNSTARRED QUESTION NO. 2429 TO BE ANSWERED ON 01.08.2016

ILO LABOUR LAWS FOR INDIA

2429. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the ILO has requested the Government to undertake the proposed reforms in labour laws during the recent visit of ILO Director-General;
- (b)if so, the details thereof and the response of the Government thereto;
- (c)whether any employment working group has been constituted for BRICS and the first meeting of the group is scheduled to be held at Hyderabad and if so, the details thereof; and
- (d)whether the Government has accepted the four conventions on child labour laws laid down by ILO and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): No, Madam.
- (b): Does not arise in view of (a) above.
- (c): Yes, Madam. The First Meeting of BRICS Employment Working Group (BEWG) which is essentially a Senior Officers Level meeting between BRICS Countries to shape the agenda for Labour and Employment track in BRICS, has been scheduled to be held on 27th 28th July, 2016 at Hyderabad. During this meeting, sessions on i) Finalization of BRICS Employment working Group, ii) "Employment Generation for Inclusive Growth", iii) "Possible Social Security Agreements amongst BRICS nations" and, iv) "BRICS Ministerial Declaration" have been included.
- (d): No, Madam. Government of India has not ratified ILO Conventions No. 138 concerning Minimum Age for Admission to Employment and Convention No. 182 concerning Worst Forms of Child Labour.
